## GOVERNMENT OF INDIA MINES LOK SABHA

UNSTARRED QUESTION NO:2591
ANSWERED ON:09.12.2011
LAW TO PROTECT PEOPLE AFFECTED FROM MINING ACTIVITIES
Tagore Shri Manicka

## Will the Minister of MINES be pleased to state:

- (a) whether the Union Government proposes to enact a law to protect and safeguard the adjacent area and people living in the vicinity of mines from mining activities in the country; and
- (b) if so, the details thereof?

## **Answer**

## THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

(a)and(b): The Government has approved the draft Mines ad Minerals (Development and Regulation) Bill, 2011 for introduction in the Parliament. The draft Bill, inter alia, provides that:-

# in ali exploration activities suitable compensation shall be payable to the person or family holding occupation or usufruct or traditional rights on the area of exploration

# all Mining Lease holders shall pay annually into District Mineral Foundation (DMF) -

o a sum equivalent to royalty in case of major minerals (other than coal) and a sum equivalent to 26% of profit in case of coal minerals; and

o in case of minor minerals a sum prescribed by the State Government.

# a portion of the amount paid into the DMF by the leaseholders will be used to make recurring payments to people affected by mining related operations.

# mining companies shall allot at-least one share at par to each person of the family affected by mining.

# mining Companies shall provide employment or other compensation as stipulated under Rehabilitation and Resettlement (R&R) policy.

# Post mine closure, mining companies shall pay damages, if any, to affected persons as part of the mine closure and restoration process.